

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 10th day of January, 2019

Present:

**Hon'ble Ms. Ajanta Dayalan, Member (A)
Hon'ble Rakesh Sagar Jain, Member (J)**

Original Application No. 1373/2016
(U/S 19, Administrative Tribunals Act, 1985)

1. Shri Prakash Singh (S. P. Singh)

A/a 48 years,

S/o Shri S.D. Singh,

R/o C-33/205-1A-3A-1,

Chandua Chhitupur,

Varanasi.

2. Daroga Prasad Singh,

A/a 50 years,

S/o Late Ram Sumer Singh,

R/o 259 D, New Loco Colony,

N.R. Varanasi.

.....Applicant.

By Advocates – Shri K. K. Mishra

VERSUS

1. Union of India, through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, North Railway, Lucknow.
3. Senior Divisional Personnel Officer, Northern Railway, Lucknow.
4. Senior Divisional Mechanical Engineer (O&F), Northern Railway, Lucknow.
5. Divisional Mechanical Engineer, Northern Railway, Varanasi.
6. Than Singh Meena (ST), Chief Loco Inspector, Northern Railway, Lucknow.
7. Dinesh Kumar (SC), Chief Loco Inspector, Northern Railway, Faizabad.

8. Ram Prakash (SC), Chief Loco Inspector, Northern Railway, Lucknow.
..... Respondents.

By Advocate : Shri Anil Kumar

ORDER

Delivered by Hon'ble Ms. Ajanta Dayalan, Member (A) :

Shri K. K. Mishra, learned counsel for the applicants and Shri Anil Kumar, learned counsel for the respondents are present.

2. Counsel for the applicants states that he will be satisfied in case directions are issued to the respondents to finalize the case of the applicant in a time bound manner, in the light of the judgement of Lucknow Bench of this Tribunal in the case of O.A. No. 10/2015 (R. K. Maurya & Another Vs. Union of India & Ors.) and Apex Court on reservation and promotion matter.

3. Counsel for the respondents have no objection to this prayer.

4. In view of limited prayer made by counsel for the applicants, competent authority amongst the respondents' department is directed to decide the representations dated 31.03.2016 of the applicants, in the light of above judgement of Lucknow Bench of this Tribunal and Apex Court as well as other judgments and Rules by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

2. The disposal of the O.A. in the above manner is not to be construed as any expression or opinion on the merits of the case.

3. Accordingly, O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN)
MEMBER-J

/Shashi/

(AJANTA DAYALAN)
MEMBER -A